

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1803 OF 2018 IN
DFR NO. 4919 OF 2018**

Dated: 18th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Hirehalli Solar Power Project LLP & Anr. Appellant(s)
Versus
Bangalore Electricity Supply Company Limited & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Lakshmi Rao
Ms. Garima Jain for R-1

ORDER

**IA NO. 1803 OF 2018
(Application for urgent listing)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, **list the matter on 3-1-2019**, subject to curing the defects. The application is disposed of.

**(S.D. Dubey)
Technical Member**

tpd/js

**(Justice Manjula Chellur)
Chairperson**